

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**INTERLOCUTORY APPLICATION NO.298 OF 2024 (WZ)  
IN  
APPEAL NO.16 OF 2024 (WZ)**

**IN THE MATTER OF:**

Asha Recyclean India Pvt. Ltd. ...Applicant

V/S

Gujarat Pollution Control Board & Anr. ...Respondents

**REPLY ON BEHALF OF THE RESPONDENT No. 02: CENTRAL  
POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble National Green Tribunal (hereinafter referred to as "Hon'ble Tribunal") Western Zone (WZ), Pune, vide order dated 03.12.2024 mentioned that "though applicant/appellant has failed to serve copy of the delay condonation application to the respondents, looking to the fact that the delay is of only six days caused in filing the appeal, the same is condoned, granting an opportunity to respondent No.2 – CPCB to oppose the application while contesting the appeal, if so required, by appearing on the next date, after having been served with copy of memo of appeal along with the relevant documents. The copy of memo of appeal along with other documents is received in CPCB. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

**PRELIMINARY SUBMISSIONS:**

3. That, the matter is registered in the Hon'ble NGT (WZ) based on the appeal filed by M/s Asha Recyclean India Pvt. Ltd. GIDC Industrial Area, Waghodia, Vadodara, Gujarat against the order dated 18.11.2023 passed by respondent No.1 – GPCB withdrawing the CCA.
4. That, the following paras of the Memorandum of Appeal pertain to CPCB:
  - Para VII: The Appellant states that the data submitted in the Extended Producer Responsibility Portal <https://eprplastic.cpcb.gov.in/> (hereinafter referred as EPR Portal) about the Purchase Invoice and Sales invoice both are GST paid Invoice. The EPR Portal data reflects accurate GST invoices, negating any allegation of misinformation."
  - Para 4(XII): The Appellant states that CPCB conducted a sample audit of the unit on 1st September 2023. However, the Appellant was not intimated about the same.
  - Para 4(XIII): The Appellant states that after the sample Audit, CPCB issued the directions to the Chairman of GPCB Through a letter bearing no. CP-20/80/2021- UPC-II-HO-CPCB-HO Part (1) dated 26th October 2023.
  - Para 4(XIV): The Appellant states that through these direction CPCB Alleged that the Appellant's capacity of processing Plant is 500 TP/A installed and commissioned. CPCB further alleged the audit Team found

processing capacity of plant Machinery to be 518 TPA (Considering the plant is Operated for 24hrs for 300 days) instead of 12000 TPA. The Appellant had declared to GPCB during the consent on the machinery and the capacity in "Certificate by Chartered Engineer" issued by Engineer Chetan Brahmania.

- Para 4(XV): The Appellant states that CPCB has alleged the Appellant has generated EPR Certificates of the Order of 12000 Tons and transferred EPR Certificates of 11400 value to Producers/ Importers / Brand Owners (PIBOs). The Appellant has uploaded GST sales invoice on the EPR Portal.
- Para 4(XVI): The Appellant states that CPCB alleged all the Invoice have been generated for service provided toward collection and recycling and not for the requisite actual sales for recycled plastic. The Appellant further states that all sales invoices are as per industry trends that have issued service invoice to Industry.
- Para 4(XVII): The Appellant states that CPCB Audit team alleged that no relevant information was made available to verify processing of 12000 Tons of plastic waste and sale of corresponding quantify of finished product by the audit team.
  - Procurement of plastic waste (Invoices)
  - Electricity Consumption (Bills)
  - Procurement of additives required for procession plastic waste
  - Sale of Recycled Plastic (GST Statement, sales invoices etc.)

The appellant states that all the information was available in their office and was uploaded on EPR Portal.

#### REPLY:

11. That, in reply of para 4(VII) of Memorandum of Appeal following is humbly submitted:
  - a. EPR Guidelines have been notified by MoEFCC as Schedule II of Plastic Waste Management Rules, 2016 vide fourth amendment to PWM Rules dated 16.2.22
  - b. As per Clause 11.1 of the EPR Guidelines, all plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.
  - c. As per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs)
  - d. As per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing.
  - e. As per Section 11.7 of the EPR Guidelines, "The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal "
  - f. CPCB has developed the mechanism for Generation & Transfer of EPR Certificates by PWPs on the EPR Portal
  - g. CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal, as per which the Plastic Waste Processor is required to upload the GST E-Invoice of the sales of the recycled plastic for the purpose of generation of EPR Certificate



CPCB had issued directions dated 21.12.2022 to all registered PWMs wherein PWPs have been mandated to upload GST e-Invoices for the sale of final product (processed granules in case of recyclers) for the purpose of generation of EPR certificates on the EPR portal. The copy of the same is attached here as **Annexure – I**.

In view of above, the PWPs are required to upload proper documents for the purpose of generation of EPR Certificates in accordance with the stipulated procedures. It may further be noted that the documents uploaded by the applicant were not found to be in order. The uploaded invoices were verified and it was observed that the invoices had been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic as per the stipulated requirements in the CPCB Guidance manual

12. That, in reply of para 4(XII) of Memorandum of Appeal following is humbly submitted

- i. As per Section 12.4 of the EPR Guidelines provides that “Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action”;
- ii. Random sample audit of M/s. Asha Recycle India Private Ltd., Vadodara (plastic waste recycler) was conducted by CPCB on September 01, 2023 in accordance with Clause 12.4 of the EPR Guideline.

13. That in response to Para XIII-XVII, following is humbly submitted:

- i. The following were the observations made by CPCB during the Audit conducted on September 01, 2023 (as per details given at 12(ii) above)
  - a. The plastic waste processing capacity of the Unit is 12000 Tonnes per Annum (TPA), as registered by Gujarat Pollution Control Board (GPCB) and CTO/CTE issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 500 TPA. The audit team found plant machinery corresponding to processing capacity of 500 TPA installed and commissioned in the Unit. Further the audit team found processing capacity of plant machinery to be 518 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 12000TPA as per the trial run conducted by the Unit during which the plant was run at full capacity. The plant machinery corresponding to the balance registered capacity of 11418TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.
  - b. The Unit has generated EPR Certificates of the order of 12000 Tonnes and transferred EPR Certificates of 12000 value to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit were found to be fallacious & very high as in view of observations at (a) above . As per the information on the EPR Portal, invoices were verified and it has been observed that all

verified invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic as per the stipulated requirements in the CPCB Guidance manual.

- c. No relevant information as stated below were made available to verify processing of 12000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
- o Procurement of Plastic waste
  - o Electricity consumption (Electricity bill)
  - o Procurement of additives
  - o Sale of recycled plastic (GST Statement, Sales invoices, etc.).
- d. It was further observed that as per the records in voucher outward register maintained by the Security personnel, only 310.78 T of the product has been dispatched to various parties during the period January 2023 to August 2023.
- e. In view of the above, it was observed that EPR Certificates of the value of 11,482 tonnes had been generated by the Unit in excess of its actual processing capacity and the Unit neither had processing capacity for the said quantity nor relevant prescribed supporting documents/information. The Unit had obtained registration and generated the said EPR certificates of 11,482 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which was in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regards.
- ii. As per Section 13.1 of the EPR Guidelines "State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.
- iii. As per Rule 18 of PWM Rules " The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board
- iv. As per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure.
- v. In view of submissions at 13(i-iv) above, CPCB issued the following Directions on 26.10.23 to GPCB:
- a. *To conduct detailed enquiry as to how physical verification of the Unit M/s. Asha Recyclean Ltd was approved by GSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by GSPCB.*
  - b. *To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above.*





- c. To immediately take the following actions against the aforementioned PWP Unit Namely M/s. Asha Recycle India Private Ltd (Reg. No.: PR-23-GUJ-09-AAUCA2923P-22):
- To suspend the consent/authorization/registration issued to the Unit with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/and for the revocation of the consent/authorization/registration issued to the Unit;
  - To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" ([https://cpcb.nic.in/uploads/plasticwaste/EC\\_Regime\\_PW\\_M.pdf](https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PW_M.pdf)) and Unit be directed to deposit the same in the designated Escrow Account, created by the GPCB for the purpose.
  - To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by GPCB regarding these units should act as a deterrent for other Units in committing such violations.
- d. To take immediate necessary actions to improve upon the system of grant of registration within GPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
- Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by GPCB
  - Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
- e. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit."

Copy of directions dated 26.10.23.issued to Gujarat SPCB for taking necessary action on **M/s. Asha Recycle India Pvt. Ltd.** is attached as **Annexure - II**. Action taken report has been submitted by Gujarat SPCB as per which Environmental compensation of Rs. 5,74,10,000/- has been levied upon the defaulting PWP (i.e. **M/s. Asha Recycle India Pvt. Ltd.**). Copy of the same is provided here as **Annexure – III**

14. That, the answering respondent craves reply of the Hon'ble Tribunal to file additional reply, in future, if required.
15. That an Affidavit in support of this Reply is being filed herewith.
16. In light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant IA.



*P. Gargava*

(Prasoon Gargava)  
Scientist 'F' & RD (Vadodara)  
Central Pollution Control Board

**प्रसून गार्गव / PRASOON GARGAVA**  
क्षेत्रीय निदेशक / REGIONAL DIRECTOR  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board  
(पर्यावरण, वन एवं जल संसाधन, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
क्षेत्रीय निदेशालय (पश्चिम), वडोदरा-390023.  
Regional Directorate (West), Vadodara-390023.

Regd. No. : 07  
Date : 12/02/2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

INTERLOCUTORY APPLICATION NO.298 OF 2024 (WZ)  
IN  
APPEAL NO.16 OF 2024 (WZ)

IN THE MATTER OF:

Asha Recyclean India Pvt. Ltd. ...Applicant

V/S

Gujarat Pollution Control Board & Anr. ...Respondents

AFFIDAVIT

I Prasoon Gargava, aged 52 years, having office at the Regional Directorate (Vadodara), Central Pollution Control Board (CPCB), **Nr. VMC Ward No. 10 Office, High Tension Road, Subhanpura, Vadodara, 390023**, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

*P. Gargava*  
DEPONENT

VERIFICATION

Verified at Vadodara on this 12<sup>th</sup> Day of February, 2025, that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

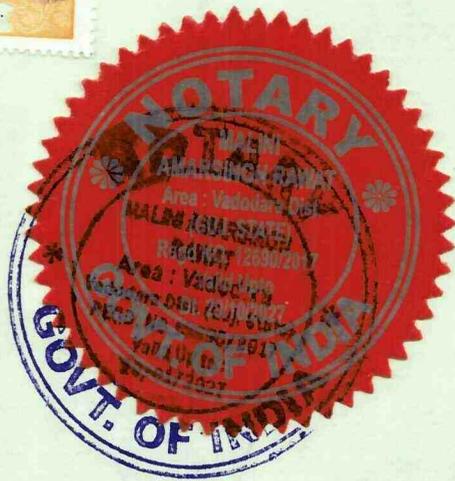
Verified at Vadodara on this the 12<sup>th</sup> Day of February, 2025.



*P. Gargava*  
प्रसून गार्गव DEPONENT  
क्षेत्रीय निदेशक / REGIONAL DIRECTOR  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board  
(पर्यावरण, वन एवं ज.प. मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest & Climate Change, Govt. of India)  
क्षेत्रीय निदेशालय (पश्चिम), वडोदरा-390023.  
Regional Directorate (West), Vadodara-390023.

Solemnly Affirmed / Declared  
Sworn Before me by...  
*Malini Amarsingh Rawat*  
MALINI AMARSINGH RAWAT 12/2/25  
NOTARY, (Govt. of India)

My Commission Expires  
on 29/01/2027  
MALINI AMARSINGH RAWAT  
NOTARY (Govt. of India)  
Page 7 of 7





# 76

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

File No: CP-20/33/2021-UPC-II-HO-CPCB-HO

Dated: 21-12-2022

To,

**All PIBOs/PWPs**

**Sub: Directions under Section 5 of the EPA, 1986 regarding provision of GST invoice of transactions related to plastic packaging by Producers / Importers/ Brand owners (PIBOs) and Plastic Waste Processors (PWPs)**

1. Whereas, Guidelines on Extended Producer Responsibility (hereinafter "EPR Guidelines") for Plastic Packaging were notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.
  - 1.1. Section 4 of the EPR Guidelines provides that, "The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: - (i) Producer (P) of plastic packaging; (ii) Importer (I) of all imported plastic packaging and/ or plastic packaging of imported products; (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.; and (iv) Plastic Waste Processors".
  - 1.2. Section 6.1(a) of the EPR Guidelines provides that, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO); (iv) Plastic Waste Processor (PWP) engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting".
  - 1.3. As per Section 6.6 of the EPR Guidelines while registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.
  - 1.4. Section 7 of the EPR Guidelines provides further details for calculations of Extended Producer Responsibility (EPR) Targets to be fulfilled by the Registered PIBOs.
  - 1.5. Section 10.3 of the EPR Guidelines, Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase

1

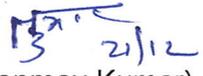
including category—wise quantity purchased, shall be maintained separately by Brand Owner; and

- 1.6. Section 10.4 of the EPR Guidelines **provides that** "The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4(iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross—check the declaration of transactions among Producers, Importers & Brand—Owners.
- 1.7. As per section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by **Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.**
- 1.8. Section 11.5 of the EPR Guidelines, "Registered plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations".
- 1.9. Section 11.6 of the EPR Guidelines provides that, the pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. **The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.**
- 1.10. **Section 11.7 of the EPR Guidelines provides that,** The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand—Owners or Local authorities, as applicable, based upon agreed modalities. **Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.**
- 1.11. Section 12.1 of the EPR Guidelines, **Central Pollution Control Plastic Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Waste Management Rules, 2016; and**
2. In view of the above mentioned provisions of EPR Guidelines, it is observed that verified details of all plastic waste/ packaging transactions between PIBOs & PWP's are required for fool proof method of calculation of EPR Target of PIBOs, cross checking of transactions between PIBOs as well as generation of EPR

Certificates by PWPs (Recycling & EOL) and PIBOs (Use of Recycled Plastic & Reuse (Cat I packaging)).

3. As per Section 9 of the EPR Guidelines, Environment Compensation (EC), as applicable shall be levied by CPCB/SPCB/PCC on PIBOs for the non-fulfilment of their EPR targets, responsibilities and obligations in these guidelines in accordance with EC Guidelines framed by CPCB. EC, @ Rs.5000/— per ton is to be levied for shortfall in EPR target on defaulting PIBOs, as per EC Guidelines framed by CPCB.
4. It is observed that non-fulfilment of EPR Targets by PIBOs not only have huge financial implications but also have severe adverse environmental impact.
5. GST invoice provides verified details of all transactions (sales/purchase) including that related to plastic waste /packaging transactions by PIBOs/PWPs and Section 10.3 & 10.4 of the EPR Guidelines mandate PIBOs to provide details of sales & procurement of plastic packaging. Further, GST details are to be incorporated in the Certificates generated by PWPs and accordance with Section 11.7 of the Guidelines.
6. As per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importer and Brand—owners (PIBOs) & Plastic Waste Processors (PWPs). The portal is available at <https://cpcbepplastic.in/>
7. The EPR portal has provision for cross validation of transactions between PIBOs/PWPs as well as auto—generation of EPR target of successive years based on real time capture of procurement / sales of plastic packaging of preceding years.
8. The EPR Portal has provision for generation of EPR Certificates based on the actual sales figures of PWPs /PIBOs (as applicable). The portal also has provision of transfer of certificates between PWPs/PIBOs (as applicable).
9. The Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016 (hereinafter "PWM Rules"), in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.
10. In the light of the provisions mentioned in above paragraphs and in continuation of the provisions made under PWMI Rules, 2016 and in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman CPCB, all PIBOs and PWPs are hereby directed to upload GST E-invoice details of all transactions (sales /purchase) related to plastic packaging and plastic waste, as per requirement, on the centralized EPR Portal for ensuring compliance of the provisions as contained in the Guidelines on Extended Producer Responsibility for Plastic Packaging which have been notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.

11. All concerned are hereby directed to take immediate necessary action for the compliance of aforesaid directions, failing which action shall be initiated against the PIBOs/PWPs, which are found in non-compliance of the provisions of aforesaid Directions.
12. This circular shall come into force with immediate effect.

  
(Tanmay Kumar)  
Chairman  
CPCB *dy*



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

80

F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

**The Chairman**  
**Gujarat Pollution Control Board**  
Paryavan Bhavan, Sector 10- A  
Gandhinagar – 382 010

**Sub: Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)**

**WHEREAS**, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

**WHEREAS**, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as “EPR Guidelines”); and

**WHEREAS**, as per Section 6.1(a) of the EPR Guidelines, “The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting; and

**WHEREAS**, as per Section 11.1 of the EPR Guidelines, “All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines” and

**WHEREAS**, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

**WHEREAS**, as per Section 11.2 of EPR Guidelines, “The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board; and

**WHEREAS**, as per Section 11.5 of the EPR Guidelines, “Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers,

**‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

*Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners; and*

**WHEREAS**, as per Section 11.7 of the EPR Guidelines, "*The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal*"; and

**WHEREAS**, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

**WHEREAS**, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates by PWPs (as given in the Guidance Manual developed by CPCB) on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

**WHEREAS**, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

**WHEREAS**, as per clause 4(iv) of SOP "*Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC*"; and

**WHEREAS**, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

**WHEREAS**, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

**WHEREAS**, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

**WHEREAS**, CPCB vide directions dated 21.12.2022 had directed all PWP to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

**WHEREAS**, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

**WHEREAS**, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

**WHEREAS**, random sample audit of M/s. Asha Recyclean India Private Ltd., Vadodara (plastic waste recycler) was conducted by CPCB on September 01, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

**WHEREAS**, M/s Asha Recyclean India Private Ltd was registered with Gujarat SPCB on 23.09.2023 followed by physical verification of the Unit and uploading approval thereto by GPCB on 27.06.2023 on the EPR portal; and

**WHEREAS** the following observations were made by the CPCB officials during aforesaid audit:

- a. The plastic waste processing capacity of the Unit is 12000 Tonnes per Annum (TPA), as registered by Gujarat Pollution Control Board (GPCB) and CTO/CTE issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 500 TPA. The audit team found plant machinery corresponding to 500 TPA installed and commissioned in the Unit. Further the audit team found processing capacity of plant machinery to be 518 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 12000TPA as per the trial run conducted by the Unit during which the plant was run at full capacity. The plant machinery corresponding to the balance registered capacity of 11418TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 12000 Tonnes and transferred EPR Certificates of 11400 value to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were verified and it has been observed that all verified invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 12000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:

- i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
  - ii. Electricity consumption (Electricity bill)
  - iii. Procurement of additives required for processing plastic waste
  - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 8 workers were available in the Unit as against 30 reported in the application form. It was further observed that as per the records in voucher outward register maintained by the Security personnel, only 310.78 T of the product has been dispatched to various parties during the period January- August 2023.

In view of the above, it is observed that EPR Certificates of the value of 11,482 tonnes have been generated by the Unit in excess of its actual processing capacity and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information. The Unit has obtained registration and generated the said EPR certificates of 11,482 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regards. The process of generation of EPR Certificates by the Unit was also not monitored by GPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

**WHEREAS**, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

**WHEREAS**, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

**WHEREAS**, as per Section 13.1 of the EPR Guidelines "*The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016*"; and

**WHEREAS**, as per Rule 18 of PWM Rules "*The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

**WHEREAS**, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

**NOW, THEREFORE**, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To conduct detailed enquiry as to how physical verification of the Unit M/s. Asha Recyclean Ltd was approved by GSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by GSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above
3. To immediately take the following actions against the afore-mentioned PWP Unit Namely M/s. Asha Recyclean India Private Ltd (Reg. No.: PR-23-GUJ-09-AAUCA2923P-22)
  - i. To suspend the consent/authorization/registration issued to the Unit with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for the revocation of the consent/authorization/registration issued to the Unit;
  - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" ([https://cpcb.nic.in/uploads/plasticwaste/EC\\_Regime\\_PWM.pdf](https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf)) and Unit be directed to deposit the same in the designated Escrow Account, created by the GPCB for the purpose.
  - iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by GPCB regarding these units should act as a deterrent for other Units in committing such violations.
4. To take immediate necessary actions to improve upon the system of grant of registration within GPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
  - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by GPCB.

- ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.

M.K.C.  
26/11/23  
(Tanmay Kumar)  
Chairman



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

BY RPAD

GPCB/PWM-PWP-VRD-17/762329

To,

Ms. Divya Sinha  
Scientist "E"

Additional Director & In-charge,  
Central Pollution Control Board,  
"Parivesh Bhavan"  
East Arjun Nagar,  
New Delhi-110032

30 DEC 2023



**Sub:** Submission of Action taken against M/s. Asha Recyclean India Pvt. Ltd.

**Ref:** CPCB letter No. CP-20/80/2021-UPC-II-HO-CPCB-HO-Part (1) dated 08-12-2023

Respected Mam,

With reference to the above cited letter received through email to this office on 12-12-2023 regarding submission of action taken report for the issuance of the Directions issued by the CPCB against M/s. Asha Recyclean Pvt. Ltd. please find below the action taken against the unit by GPCB:

- Board has issued Direction of Closure under section 5 of EPA 1986 to M/s. Asha Recyclean India Pvt. Ltd. on 16-11-2023. (Copy attached)
- Board has levied Environment Compensation of Rs. 5,74,10,000/-.
- Board has debarred the registration issued to the unit as Plastic Waste Processor on EPR web portal.
- Board has also revoked the consent order issued to the unit. (Copy attached)
- Further to the above, letter submitted to the CPCB vide dated 12-09-2023 for the guidance regarding the technical glitches as claimed by the M/s. Asha Recyclean India Pvt. Ltd. which is still awaited.

As per the direction issued by CPCB vide 26-10-2023, Inspections of the PWP facilities in the state is in progress.

The letter is issued with the permission of competent authority.

Thanking You,

For and on behalf of  
Gujarat Pollution Control Board  
*(Signature)*  
(S.V. Bhargava)  
Environment Engineer  
Unit Head- Plastic Waste Cell

Encl: As above

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



**CLOSURE DIRECTION UNDER SECTION (5) OF ENVIRONMENT (PROTECTION) ACT 1986 FOR THE VIOLATIONS OF PLASTIC WASTE MANAGEMENT RULES, 2016 AS AMENDED FROM TIME TO TIME.**

**WHEREAS** you M/s. Asha Recyclean India Pvt. Ltd, are having an industrial plant at Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara for recycling of plastic waste.

**WHEREAS** in exercise of power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, the Board has granted Consent to operate issued vide order WH-61446 to operate industrial unit under provisions of aforesaid Acts/Rules with conditions stipulated therein.

**WHEREAS**, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

**WHEREAS**, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

**WHEREAS**, Section 12.4 of the EPR Guidelines provides that "Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action"; and

**WHEREAS**, random sample audit of M/s. Asha Recyclean India Private Ltd., Vadodara (plastic waste recycler) was conducted by CPCB on September 01, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

**WHEREAS** the following observations were made by the CPCB officials during audit dated 01-09-2023;

- a. The plastic waste processing capacity of the Unit is 12000 Tonnes per Annum (TPA), as registered by Gujarat Pollution Control Board (GPCB) and CTO/CTE issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 500 TPA. The audit team found plant machinery corresponding to 500 TPA installed and commissioned in the Unit. Further the audit team found processing capacity of plant machinery to be 518 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 12000TPA as per the trial run conducted by the Unit during which-the plant was run at full capacity. The plant machinery corresponding to the balance registered capacity of 11418TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.

- b. The Unit has generated EPR Certificates of the order of 12000 Tonnes and transferred EPR Certificates of 11400 value to Producers/Importers/Brand Owners (PIBOS). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were verified and it has been observed that all verified invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 12000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
- I. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
  - II. Electricity consumption (Electricity bill)
  - III. Procurement of additives required for processing plastic waste
  - IV. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 8 workers were available in the Unit as against 30 reported in the application form. It was further observed that as per the records in voucher outward register maintained by the Security personnel, only 310.78 T of the product has been dispatched to various parties during the period January- August 2023.

**In view of the above**, it is observed that EPR Certificates of the value of 11,482 tonnes have been generated by the Unit in excess of its actual processing capacity and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information. The Unit has obtained registration and generated the said EPR certificates of 11,482 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard.

**AND WHEREAS**, GPCB has already issued the Notice of intention under section 5 of EPA-1986 to the M/s. Asha Recyclean India Pvt. Ltd. on 28-08-2023.

**AND WHEREAS**, reply received from the unit on 12-09-2023 for which unit has claimed technical glitches of the EPR portal developed by CPCB for multiple and duplicate entries.

**AND WHEREAS**, CPCB has issued directions under section 5 of EPA to immediately take actions against PWP unit namely M/s. Asha Recyclean India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara. *(copy enclosed)*

**Under the circumstances, I, D. M. Thaker, Member Secretary of the Gujarat Pollution Control Board** in exercise of powers conferred on file no. Legal-C-28 under Section [5] of the Environment (Protection) Act 1986, issue the direction as below for non-compliance of Plastic Waste Management Rules, 2015 and amended: -

- I. To stop the production and operation of your industrial plant on the above mentioned site with immediate effect from the date of issue of this order.
- II. To direct concerned authority to stop supply of electricity & water with immediate effect.
- III. Immediately stop your plant if runs on captive power plant (CPP) or D.G set.
- IV. To pay Environment Damage Compensation of as you have generated and transfer the EPR Certificates of the value 11,482 tonnes in excess of its actual processing capacity as per the Environment Compensation regime framed by CPCB in 2022 i.e., 11,482 Tonnes X Rs. 5000/Ton = Rs. 5,74,10,000/- in following account:

89

## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152



A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010
G	IFSC Code	SBIN0001355

The Order is issued after obtaining permission from competent authority.

-sd-

(D.M. Thaker)

Member Secretary

No. GPCB/PWM/PWP/VRD-17/7588-96 Date: 16/11/2023

To,

M/s. Asha Recyclean India Pvt. Ltd,  
Plot No. 736, GIDC Industrial Area Waghodia,  
Village. Waghodia, Tal. Waghodia,  
Dist. Vadodara

Copy to,

1. **The Chairman and Managing Director, Madhya Gujarat Vij Company Ltd, Sardar Patel Bhavan, Race course, Vadodara.....**I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Asha Recyclean India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara with immediate effect from date of issue of this order & intimate to us accordingly in written.
2. **The Deputy Engineer, Sub Division Office, Madhya Gujarat Vij Company Ltd, Circle office, Vadodara .....**I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Asha Recyclean India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara with immediate effect from date of issue of this order & intimate to us accordingly in written.
3. **Regional officer, Vadodara.....**For verification of above directions issued and compliance for the same.

D.M. Thaker  
16/11/2023

(D.M. Thaker)

Member Secretary

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Gujarat Pollution Control Board RECEIVED ON	
22 NOV 2023	
23	
48552	22A

223/L

42  
29/11/23Withdraw of Consent

**WHEREAS** you are operating your unit at Plot No: 736, GIDC, Waghodia, ta: Waghodia, Dist: Vadodara.

**AND WHEREAS** Board has issued consent-CCA WH-61446, date of issue:27/02/2023 bearing NO. GPCB/RO-VAD/TECH/ID-83572/20521/2023 dated 22/03/2023 valid up to 31/12/2026 to your unit for manufacturing of All types of Plastic Granules – 2970 MT/month.

**AND WHEREAS** MoEF&CC has published Plastic Waste Management (Amendment) Plastic Waste Management on 12th August 2021 and as per the amendment rules- Carry bags thickness is amended 120 microns with effect from the 31st December 2022 in rule-4 (a) sub rule-(ii) of the Plastic Waste Management Rules-2016 with effect from 1<sup>st</sup> July, 2022.

**AND WHEREAS** notice for withdraw of above referred consent is issued vide this office letter NO. GPCB/PWM/PWP/VRD-17/751940 Dated 28/08/2023.

**AND WHEREAS** Board is empowered for the refusal of any consent referred to in Sub-section (1) of section 25 or section 26 of the water Act, 1974 or the grant of such consent without any condition and may make such orders as it deemed fit under the provision of clause (b) and Sub-section (2) of section 27 of the water Act. 1974.

Now, therefore, in view of above, Board has decided to revoke the consent -CCA WH-61446, date of issue:27/02/2023 bearing NO. GPCB/RO-VAD/TECH/ID-83572/20521/2023 dated 22/03/2023 valid up to 31/12/2026 for manufacturing of All types of Plastic Granules-2970 MT/Month with effect from 18/11/2023.

For & On behalf of  
Gujarat pollution Control Board

*J.M. Mahida*  
(J.M. Mahida)  
Regional Officer

No. GPCB/RO-VAD/TECH/ID-83572/ 21181 Date: 18/11/2023

To,

**ASHA RECYCLEAN INDIA PVT LTD**  
**Plot No:736, GIDC Industrial Area,**  
**Waghodia, Ta: Waghodia,**  
**Dist: Vadodara**

Copy to:

- Unit Head-Plastic waste cell, GPCB, HO, Gandhinagar.....for info please.

*Defn*  
*R 28/11*

*29/11*